

ITEM NO.301

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3950/2024

(Arising out of impugned final judgment and order dated 06-11-2023 in WA No.2014/2023 passed by the High Court Of Judicature At Madras)

A. MOHANDOSS

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.37215/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(C) No.3932/2024 (XII)

(FOR ADMISSION and IA No.37158/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No.4067/2024 (XII)

(FOR ADMISSION and IA No.38452/2024-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 04-03-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Shekhar Naphade, Sr. Adv.
Ms. Purnima Bhat, AOR
Ms. Aishwarya Dash, Adv.
Ms. Farah Hashmi, Adv.
Ms. Salonee Paranjape, Adv.

Mr. A. Sirajuddin, Sr. Adv.
Dr. S. Muralidhar, Sr. Adv.
Mr. M.A. Karthik, Adv.
Mr. Pankaj Agarwal, Adv.
Ms. Nitya Aggarwal, Adv.
Ms. Maitreya Subramaniam, Adv.
Mr. Abbinabh Garg, Adv.
Ms. Pallak Bhagat, Adv.
Mr. Anshuman Srivastava, AOR
Mr. Abhinabh Garg, Adv.

Signature Not Verified
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Deepak Singh
Date: 2024.03.06
16:14:38 IST
Reason:

For Respondent(s) Mr. S. Gurukrishnakumar, Sr. Adv.
Mr. Arvind P. Datar, Sr. Adv.
Mr. V. Balaji, Adv.
Mr. S. Shiva S., Adv.
Mr. P. Dinesh Kumar, Adv.
Mr. T. Harish Kumar, Adv.
Mr. Rakesh K. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Shekhar Naphade and Mr. A. Sirajuddin, learned senior counsels, on instructions from Mr. Elephant G. Rajendran (party in-person), Mr. A. Mohandoss, Mr. S. Mahaveer Shivaji and Mr. Vijay Narayan state that they do not want to press the allegations made against Senior Advocate Mr. P.H. Pandian (since deceased), or the Madras Bar Association and they unconditionally withdraw all such allegations.
2. Mr. Shekhar Naphade, learned senior counsel, further states that the purpose of filing these special leave petitions is to seek uniform guidelines to strengthen the institution of Bar Associations throughout the country.
3. Issue notice for the limited purpose of laying down the broad guidelines that may be followed for strengthening and enhancing the status and streamlining the overall functioning of Bar Associations throughout the country, returnable on 08.04.2024.
4. Mr. V. Balaji, learned counsel accepts notice on behalf of the Madras Bar Association.
5. Learned counsels for the petitioners undertake to move application(s) for impleadment of all the necessary respondents. Needful may be done within two weeks.
6. Meanwhile, learned counsel for the parties and those who are

inclined to assist us may formulate the issues that would require consideration.

7. The title of the proceeding, as agreed, shall be:

"In Re: Strengthening of the Institution of Bar Associations."

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)